

PUNJAB VIDHAN SABHA
BILL NO.26-PLA-2025
THE PUNJAB TOWN IMPROVEMENT (AMENDMENT)
BILL, 2025

(Bill as passed by the Punjab Vidhan Sabha)
The following Bill was passed by the Punjab Vidhan Sabha:-

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BILL

further to amend the Punjab Town Improvement Act, 1922.

Be it enacted by the Legislature of the State of Punjab in the Seventy-Sixth year of the Republic of India as follows:-

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| 1. (1) This Act may be called the Punjab Town Improvement (Amendment) Act, 2025. | (2) It shall come into force on and with effect from the date of its publication in the Official Gazette. | Short title and Commencement |
| 2. In the Punjab Town Improvement Act, 1922(hereinafter referred to as the principal Act), in section 2,- | (i) in clause (10), at the end, the word "and" shall be omitted; and
(ii) in clause (11), at the end, for the sign ".", the sign and word "; and" shall be substituted and thereafter, the following clause shall be added, namely:-
"(12) "Municipal Development Fund" means a budgetary provision for the development and management of civic infrastructure in municipalities of the State." | Amendment in Section 2 of Punjab Act 4 of 1922. |
| 3. In the principal Act, after section 69-A, the following section shall be inserted, namely:- | "69-B. Such portion of monies, as may be prescribed, received by the Trust from the disposal of lands, buildings and other moveable or immovable properties, shall be transferred towards the Municipal Development Fund, in such manner, as may be prescribed." | Insertion of new Section 69-B in Punjab Act 4 of 1922 |

CHANDIGARH:
THE 8TH OCTOBER, 2025

R. L. KHATANA,
SECRETARY.